

प्रतिनियुक्ति की अवधि, जिसके अन्तर्गत केन्द्रीय सरकार के उसी या किसी अन्य संगठन/विभाग में इस नियुक्ति से ठीक पहले धारित किसी अन्य काडर बाह्य पद पर प्रतिनियुक्ति की अवधि है, साधारणतया तीन वर्ष से अधिक नहीं होगी। प्रतिनियुक्ति पर नियुक्ति के लिए जिसके अन्तर्गत अल्पकालिक संविदा भी है। अधिकतम आयु सीमा आवेदन प्राप्त करने की अंतिम तारीख को 56 वर्ष से अधिक नहीं होगी।

समूह 'क' विभागीय प्रोन्नति समिति (प्रोन्नति के लिए) जिसमें निम्नलिखित होंगे :—

1. अध्यक्ष/सदस्य संघ लोक सेवा आयोग —अध्यक्ष
2. संयुक्त सचिव (प्रशासन) औद्योगिक नीति एवं संवर्धन विभाग —सदस्य
3. महानियंत्रक, पेटेंट डिजाइन और व्यापार चिन्ह —सदस्य

समूह 'ख' विभागीय प्रोन्नति समिति (पुष्टि के लिए) जिसमें निम्नलिखित होंगे :—

1. संयुक्त सचिव (प्रशासन) औद्योगिक नीति एवं संवर्धन विभाग —अध्यक्ष
2. महानियंत्रक पेटेंट, डिजाइन और व्यापार चिन्ह —सदस्य

टिप्पण : सीधे भर्ती किए गए व्यक्तियों की पुष्टि से संबंधित विभागीय प्रोन्नति समिति की कार्यवाहियां संघ लोक सेवा आयोग के अनुमोदनार्थ भेजी जाएंगी। किन्तु यदि आयोग उनका अनुमोदन नहीं करता है तो विभागीय प्रोन्नति समिति की बैठक संघ लोक सेवा आयोग के अध्यक्ष या किसी सदस्य की अध्यक्षता में फिर से होगी।

[सं. 8(53)/96-पी पी एंड सी]
श्री मोहन कण्डवाल, अवसर सचिव

MINISTRY OF COMMERCE AND INDUSTRY
(Department of Industrial Development)

New Delhi, the 9th May, 2000.

G.S.R. 176.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Trade Marks Registry (Groups 'A' and 'B' posts) Recruitment Rules, 1981, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to Group 'A' and Group 'B' Gazetted posts in the Trade Marks Registry in the office of the Controller General of Patents, Designs and Trade

Marks, under the Department of Industrial Development, namely :—

1. Short title and commencement.—(1) These rules may be called the Trade Marks Registry (Group A and Group B Gazetted posts) Recruitment Rules, 2000.

(2) They shall come into force on the date of their publication in the Official Gazette

2. Application.—These rules shall apply to the posts specified in column 1 of the Schedule annexed to these rules.

3. Number of posts, classification and scale of pay.—The number of the said posts, their classifica-

tion and the scales of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

4. Method of recruitment, age limit, qualifications, etc.—The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in columns 5 to 14 of the said Schedule.

5. Disqualification.—No person,

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said posts :

Provided that the Central Government may, if satisfied that such marriage is permissible

under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect of any class or category of persons.

7. Saving.—Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the order issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post	Number of posts	Classification	Scale of pay
1	2	3	4
1. Joint Registrar of Trade Marks	*2 (2000) *Subject to variation dependent on workload	General Central Service Group 'A', Gazetted, Non-Ministerial	Rs. 14,300-400-18,300

Whether Selection by merit or selection-cum-seniority or Non-selection post	Age limit for direct recruits	Whether benefit of added years of service admissible under rule 30 of the Central Civil Services (Pension) Rules, 1972
5	6	7

Selection by merit

Not exceeding 50 years.

Yes

(Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government.)

Note : The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.

Educational and other qualifications required for direct recruits	Whether age and educational qualifications, prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment Whether by direct recruitment or by promotion or by deputation/absorption and percentage of the posts to be filled by various methods
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Essential :

- (i) Degree in law of a recognised University or equivalent.
- (ii) Twelve years' practice as a legal practitioner or twelve years' experience in a State Judicial Service or in the legal department of a State Government or in the Central Government or in a Group 'A' post in the Trade Marks Registry or in teaching law.

Age : No.
Educational
Qualifications.
Yes

One year for
direct recruits

Promotion failing which
by deputation (including
short term contract) fail-
ing both by direct re-
cruitment.

OR

Master's degree in law of a recognised University or equivalent with ten years' experience in teaching or research in law.

Note 1. Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2. The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable :

Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognized university or equivalent.

In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made

If a Departmental Promotion Committee exists, what is its composition

Circumstances in which Union Public Service Commission is to be consulted in making recruitment

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Promotion :

- (i) Deputy Registrar of Trade Marks with five years' regular service in the grade.

Group 'A' Departmental Promotion Committee (for promotion) consisting of—
1. Chairman/Member, Union Public Service

Consultation with the Union Public Service Commission neces-

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(ii) Failing item (i) above, Deputy Registrar of Trade Marks with ten years' combined regular service in the grades of Deputy Registrar of Trade Marks and Assistant Registrar of Trade Marks of which at least three years should be in the grade of Deputy Registrar of Trade Marks.

Note : Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade alongwith their juniors who have already completed such qualifying or eligibility service.

Deputation (including short term contract) : Officers under the Central/State Governments/Universities/recognised research Institutions/Public Sector Undertaking/Semi-Government/Autonomous or statutory organizations—

- (a) (i) holding analogous posts on a regular basis; or
- (ii) with five years' regular service in posts in the scale of pay of Rs. 12,000-375-16,500 or equivalent; and
- (b) possessing the educational qualifications and experience prescribed for direct recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall not exceed five years. The maximum age limit for appointment by deputation (including short term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.)

Commission—Chairman.
2. Joint Secretary (Admn.) Department of Industrial Policy and Promotion—Member.
3. Controller General of Patents, Designs and Trade Marks—Member.
Group 'A' Departmental Promotion Committee (for confirmation) consisting of—

1. Joint Secretary (Admn.), Department of Industrial Policy and Promotion—Chairman.
2. Controller General of Patents' Designs and Trade Marks—Member.

Note : The proceedings of the Departmental Promotion Committee relating to confirmation of direct recruits shall be sent to the Commission for approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.

sary while making direct recruitment and appointing an officer on deputation (including short-term contract).

1	2	3	4
2. Deputy Registrar of Trade Marks	*05 (2000) *Subject to variation dependent on workload	General Central Service Group 'A', Gazetted, Non-Ministerial.	Rs. 12,000-375-16,500.

5	6	7	
Selection by merit	<p>Not exceeding 50 years. (Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government.) Note : The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangj Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.</p>	Yes	
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<p>Essential :</p> <p>(i) Degree in law of a recognised University or equivalent.</p> <p>(ii) Ten years practice as a legal practitioner or ten years' experience in a State Judicial Service or in a legal department of a State Government or in the Central Government or in a Group 'A' post in the Trade Marks Registry or in a teaching law.</p>	<p>Age : No Educational Qualifications : Yes</p>	<p>One year for direct recruits.</p>	<p>Eighty per cent promotion failing which deputation (including short term contract) failing by direct recruitment. Twenty per cent by direct recruitment.</p>

OR

Master's degree in law of a recognised University equivalent with eight years' experience in teaching or research in law.

Note 1. Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2. The qualifications regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection of the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Desirable :

Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognised University or equivalent.

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Promotion :

(i) Assistant Registrar of Trade Marks with five years regular service in the grade ;

(ii) above, Assistant Registrar of Trade Marks with ten years' combined regular service in the grade of Assistant Registrar of Trade Marks and Senior Examiner of Trade Marks of which at least four years' regular service should be in the grade of Assistant Registrar of Trade Marks.

Note : Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade alongwith their juniors who have already completed such qualifying or a eligibility service.

Deputation (including short term contract) : Officers under the Central/State Governments/ Universities/recognised research Institutions/ Public Sector Undertakings/Semi Government/ Autonomous or statutory organizations—

(a) (i) holding analogous posts on regular basis, or
(ii) with five years' regular service in posts in the scale of pay of Rs. 10,000-325-15,200 or equivalent; and

(b) possessing the educational qualifications and experience prescribed for Direct Recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed four years.

The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of the receipt of applications.)

Group 'A' Departmental Promotion Committee (for promotion) consisting of—

1. Chairman/Member, Union Public Service Commission—Chairman
2. Joint Secretary (Admn.), Department of Industrial Development—Member.
3. Controller General of Patents, Designs and Trade Marks—Member.

Group 'A' Departmental Promotion Committee (for confirmation) consisting of—

1. Joint Secretary (Admn.), Department of Industrial Development—Chairman.
2. Controller General of Patents, Designs and Trade Marks—Member.
3. Joint Registrar of Trade Marks —Member.

Note : The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruits shall be sent to the Commission for approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.

Consultation with the Union Public Service Commission necessary while making direct recruitment and appointing an officer on deputation/contract.

1	2	3	4
3. Assistant Registrar of Trade Marks	*08 (2000) *Subject to variation dependent on workload	General Central Service Group 'A' Gazetted, Non-Ministerial.	Rs. 10000-325-15200
5	6	7	
Selection-cum-seniority.	Not exceeding 40 years. (Refaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government). Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangl Sub-Division of Chamba District of Himachal Pradesh, Andman and Nicobar Islands or Lakshadweep.	Yes	
8	9	10	11
Essential : (i) Degree in law of a recognised University or equivalent. (ii) Five years' practice as a legal practitioner or five years' experience in a State Judicial Service or in the legal department of a State or in the Central Government or in a Group 'A' or Group 'B' post in the Trade Marks Registry or in teaching law.	Age : No Educational Qualifications : Yes	One year for direct recruits	66.66 per cent by promotion failing which by deputation (including short term contract) failing both by direct recruitment. 33.33 per cent direct recruitment.
OR			
Master's degree in law of a recognised University or equivalent with three years' experience in teaching or research in law.			
Note 1. Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.			
Note 2. The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candi-			

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dates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Desirable :

Masters' Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognized University or equivalent.

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Promotion :
Senior Examiner of Trade Marks with five years' regular service in the grade.

Note : Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.

Deputation (including short term contract) :
Officers under the Central/State Governments/Universities/recognised Research Institutions/Public Sector Undertakings/Semi Government/Autonomous or statutory organizations :—

- (a) (i) holding analogous posts on a regular basis; or
(ii) with five years' regular service in posts in the scale of Rs. 8000-13500 or equivalent; and
(b) possessing the educational qualifications and experience prescribed for direct recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.)

Group 'A' Departmental Promotion Committee (for promotion)
Consisting of. —

1. Joint Secretary (Admn.)
Department of Industrial Policy and Promotion
—Member
2. Controller General of Patents, Designs and Trade Marks
—Member.

3. Joint Registrar of Trade Marks
—Member.

Note : The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruits shall be sent to the Commission for approval. If, however, there are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.

Consultation with the Union Public Service Commission necessary

while making direct recruitment and appointing an officer on deputation/ contract.

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4. Senior Examiner of Trade Marks	10* (2000) *Subject to variation dependent on workload.	General Central Service, Group 'A', Gazetted, Non-Ministerial	Rs. 8000-275-13500
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Selection-cum-seniority	Not exceeding 35 years. (Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government.) Note : The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.		Yes
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Essential :	Age : No Educational Qualifications : Yes	One year for direct recruits and promotees	Promotion failing which deputation (including short term contract), failing both by direct recruitment.
(i) Degree in law of a recognised University or equivalent.			
(ii) Three years' experience in Legal Affairs or Trade Marks.			
Note 1 : Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.			
Note 2 : The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.			
Desirable :			
Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognized University or equivalent.			

Promotion :

Examiner of Trade Marks and Senior Personal Assistants with five years' regular service in the respective grade.

Note 1 : Where juniors who have completed their qualifying or eligibility service are being considered for promotion their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.

Note 2 : The eligibility list for promotion shall be prepared with reference to the date of completion by the officers of the prescribed qualifying service in their respective grade/post.

Deputation (including short-term contract) : Officers under the Central/State Governments/Universities/Recognised Research Institutions/Public Sector Undertakings/Semi Government/Autonomous or statutory organizations —

- (a) (i) holding analogous posts on regular basis; or
(ii) with five years' regular service in posts in the scale of pay of Rs. 6500—10500 or equivalent; and
(b) possessing the educational qualifications and experience prescribed for direct recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.)

Group 'A' Departmental Promotion Committee (for promotion) consisting of :

1. Chairman/Member, Union Public Service Commission —Chairman.
2. Joint Secretary (Admn.), Department of Industrial Policy and Promotion —Member.
3. Controller General of Patents, Designs and Trade Marks —Member.

Group 'A' Departmental Promotion Committee (for confirmation) consisting of—

1. Controller General of Patents, Designs and Trade Marks —Chairman.
2. Joint Registrar of Trade Marks —Member.
3. Deputy Registrar of Trade Marks —Member.

Note : The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruits shall be sent to the Commission for approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.

Consultation with the Union Public Service Commission necessary on each occasion.

<p>5. Examiner of Trade Marks *Subject to variation dependent on workload.</p>	<p>20 (2000)</p>	<p>General Central Service Group 'B' Gazetted, Non-Ministerial.</p>	<p>Rs. 6500-200-10500</p>
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<p>5 Selection-cum-Seniority</p>	<p>Not exceeding 30 years (Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government)</p>	<p>6</p>	<p>Yes</p>
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Note: The crucial date for determining the age shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Dhaul and Spiti District and Pangot Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.

<p>Essential:</p> <p>(i) Degree in Law of a recognised University or equivalent.</p> <p>(ii) Two years' experience of legal affairs or Trade Marks.</p> <p>Note 1: Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.</p> <p>Note 2: The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes. If at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p> <p>Desirable:</p> <p>Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognised University or equivalent.</p>	<p>No</p>	<p>Two years for direct recruits and promotion failing which by deputation (ii) 50 per cent by direct recruitment and 50 per cent by deputation.</p>
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Promotion :

Assistant Examiner of Trade Marks with six years' regular service in the grade.

Note : Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Deputation :

Officers of the Central Government/State Governments

Group 'B' Departmental Promotion Committee (for promotion/confirmation) consisting of :

1. Controller General of Patents, Designs and Trade Marks —Chairman.
2. Joint Registrar of Trade Marks —Member.
3. Deputy Registrar/Assistant Registrar of Trade Marks —Member.

Note : The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruits shall be sent to the Commission for approval. If, however, there are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.

Consultation with the Union Public Service Commission necessary while making direct recruitment and appointing an officer on deputation.

(a) (i) holding analogous posts on regular basis, or

(ii) with three years' regular service in posts in the scale of pay of Rs. 5500-9000 or equivalent; or

(iii) with six years' regular service in posts in the scales of pay of Rs. 5000-8000 or equivalent; or

(iv) with eight years' regular service in posts in the scale of pay of Rs. 4500-7000 or equivalent; and

(b) possessing the educational qualifications and experience prescribed for direct recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration or appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the closing date of receipt of applications.)

<p>6. Administrative Officer</p>	<p>01* (2000) *Subject to variation dependent on workload</p>	<p>General Central Service Group "B" Gazetted Ministerial</p>	<p>Rs. 6,500-200-10,500</p>
<p>Selection-cum-Seniority</p>	<p>Not applicable</p>	<p>Not applicable</p>	<p>Not applicable</p>
<p>Not applicable</p>	<p>Not applicable</p>	<p>Two years for promotees</p>	<p>Promotion falling when by deputation.</p>
<p>Promotion: Superintendent with six years' regular service in the grade. Note 1.—The eligibility service for existing incumbents holding the posts of superintendent regular basis on the date of notification of these rules shall continue to be the same as prescribed in the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981 notified under GSR No. 13 dated the 1st December, 1981. Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than one year and have successfully completed their probation period, if any, prescribed. Deputation: Officers of the Central/State Governments:— (a) (i) holding analogous posts on regular basis; or (ii) with three years' regular service in posts in the scale of Rs. 5500-9000 or equivalent; or (iii) with six years' regular service in posts in the scale of Rs. 5000-8000 or equivalent; or (iv) with eight years' regular service in posts in the scale of Rs. 4500-7000 equivalent, and</p>	<p>12</p>	<p>13 Group 'B' Departmental Promotion Committee (for promotion) consisting of— 1. Chairman/Member, Union Public Service Commission—Chairman 2. Joint Secretary (Admn.), Department of Industrial Policy and Promotion—Member. 3. Controller General of Patents, Designs and Trade Marks—Member. Group 'A' Departmental Promotion Committee (for confirmation) Consisting of— 1. Joint Secretary (Admn.), Department of Industrial Policy and Promotion—Chairman. 2. Controller General of Patents, Designs & Trade Marks—Member. Note: The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruits shall be sent to the Commission for approval. If, however, there are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.</p>	<p>14 Consultation with Union Public Service Commission necessary while making direct recruitment and appointing an officer on deputation.</p>

(b) possessing the educational qualifications and experience prescribed for Direct Recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation shall not be exceeding 36 years as on the closing date of receipt of applications.)

[No. 8(53)/96-PP&C].
S. M. KANDWAL Under Secy.

योजना आयोग

नई दिल्ली, 4 मई, 2000

सा. का. नि. 177-सम्पत्ति, संविधान के अनुच्छेद 309 के परत्वक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और प्रारम्भ मूल्यांकन समूह/योजना आयोग अधिनियम (खण्ड 3) श्रेणी और श्रेणी लिपिक) अर्थात् नियम, 1988 को उन बातों के सिवाय अधिकृत करते हुए जिन्हें ऐसे अधिकरणों के प्रवर्तकों को प्रवृत्त करने का लोप किया गया है, योजना आयोग के कार्यक्रम मूल्यांकन संगठन में उच्च श्रेणी लिपिक प्रवृत्त करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:

1. संक्षिप्त नाम और प्रारंभ (1) इन नियमों का संक्षिप्त नाम कार्यक्रम मूल्यांकन संगठन (योजना आयोग) (उच्च श्रेणी लिपिक और अवर श्रेणी लिपिक) समूह "न" पद अर्थात् नियम, 2000 है।
 - (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
 3. पद-संख्या, वर्गीकरण और वेतनमान: उक्त पदों की संख्या, उनका वर्गीकरण और उनके वेतनमान निम्नलिखित अनुसार सूची के स्तंभ 2 से स्तंभ 4 में विनिर्दिष्ट हैं।
 4. पदों की सीमा, अर्हताएं आदि: उक्त पदों पर अर्थात् की पदवृत्ति, आयु-सीमा, अर्हताएं और उनसे संबंधित अन्य शर्तें निम्न सूची के स्तंभ 5 से स्तंभ 7 में विनिर्दिष्ट हैं।
 5. निरहता: वे व्यक्ति जो निम्नलिखित शर्तों को पूरा नहीं करते हैं, उनका नाम सूची में नहीं होगा।
- (क) जिसने ऐसे व्यक्ति से जिसकी पत्नी या जिसकी पत्नी जीवित है, विवाह किया है, या